COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 140 OF 2015 & IA NO. 263 OF 2016 & IA NO. 491 OF 2018

Dated: 18th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Jaipur Metro Rail Corpn. Ltd. Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Aastha Chawala

Ms. Jyotsna Khatri

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta

Ms. Himanshi Andley for R-1

Mr. Ajatshatru Singh

Ms. Pooja Nuwal for R-2 to 4

ORDER

Ms. Aastha Chawala, Learned Counsel appearing for the Appellant prays for one week's time to file reply in IA No. 491 of 2018 (for filing additional documents) filed by the Respondent No. 2 to 4.

Submission made by the learned counsel for the Appellant, as stated supra, is placed on record.

One week's time is granted to the learned counsel for the appellant to enable her to file reply in IA No. 491 of 2018, as requested.

List this matter on <u>30-5-2018</u>, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member

tpd/vg